



2026:DHC:6359



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 04th August, 2026**

CNR No. DLHC010228662024

+ **CONT.CAS(C) 685/2024**

PRIYANKA

.....Petitioner

Through: Mr. Malaya Kumar Chand and Ms.
Aanchal Dafauti, Advs. (Through
VC)

versus

MS. NIDHI PANDEY & ORS.

.....Respondents

Through: Mr. S. Rajappa, Mr. R. Gowrishankar
and Ms. G. Dhivyasri, Advs.
(Through VC)

33

CNR No. DLHC010238392024

+ **CONT.CAS(C) 696/2024**

BIPIN KUMAR PANDEY

.....Petitioner

Through: Mr. Malaya Kumar Chand and Ms.
Aanchal Dafauti, Advs. (Through
VC)

versus

MS. NIDHI PANDEY & ORS.

.....Respondents

Through: Mr. S. Rajappa, Mr. R. Gowrishankar
and Ms. G. Dhivyasri, Advs.
(Through VC)



34

CNR No. DLHC010238402024

+ CONT.CAS(C) 697/2024

SHABANA

.....Petitioner

Through: Mr. Malaya Kumar Chand and Ms.
Aanchal Dafauti, Advs. (Through
VC)

versus

MS. NIDHI PANDEY & ORS.

.....Respondents

Through: Mr. S. Rajappa, Mr. R. Gowrishankar
and Ms. G. Dhivyasri, Advs.
(Through VC)

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (ORAL):**

1. The present petitions have been filed alleging wilful disobedience of the order dated 01st April, 2024, passed by the Division Bench of this Court in *W.P.(C) 4199/2024*.
2. This Court notes that *vide* order dated 01st April, 2024, the following directions had been issued:

“xxx xxx xxx

6. In the light of the aforesaid, we are of the view that to enable the petitioners to submit their fresh options as per the circular dated 27.03.2024, issued by the respondents, it will be in the interest of justice that the petitioners, who are qualified teachers and are today not rendering any service, ought to in the *interregnum* be permitted to join their original place of posting. While coming to this conclusion, we are taking note of the fact that the transfer orders pursuant where to they were sought to be removed from their present place of posting stand quashed as the result of the directions issued by the Apex Court and the respondents have been granted four weeks time from the date of receipt of the options to pass fresh transfer orders.



7. The writ petitions are accordingly, disposed of by directing that till the fresh posting orders are passed by the respondents, the petitioners will in the *interregnum* be permitted to re-join their initial place of posting as was directed in W.P. (C) 1977/2024. It is made clear that the petitioners will subject to any available legal remedies be governed by the fresh transfer orders, as may be passed by the respondents.

8. Learned counsel for the petitioners assure the Court that since they will now be governed by the fresh transfer orders as may be passed by the respondents in accordance with the liberty granted by the Apex Court on 19.03.2024, they will withdraw their pending O.As before the learned Tribunal.

xxx xxx xxx”

3. Mr. S. Rajappa, learned counsel for the respondent draws the attention of this Court to the Affidavits filed on behalf of the respondent in the present petition.

4. The Affidavit filed on behalf of the respondent in *CONT.CAS(C)* 685/2024, reads as under:

“xxx xxx xxx

6. It is submitted that Kendriya Vidyalaya Sangathan invited 03 choices stations from the teachers concerned vide notice dated 27-03-2024. Accordingly, the teachers were transferred vide order dated 01-06-2024 as per the availability of vacancy in the nearby choice station.

7. That the Petitioner submitted her 03 choice stations. Accordingly, the Petitioner was transferred to one of the choice station being KV ITBP Mirthi submitted by her in compliance with the order dated 19-03-2024 passed by the Hon’ble Supreme Court in SLP (C) No. 24825 of 2023.

xxx xxx xxx”



5. The Affidavit filed on behalf of the respondent in *CONT.CAS(C)* 696/2024, reads as under:

“xxx xxx xxx

6. It is submitted that Kendriya Vidyalaya Sangathan invited 03 choices stations from the teachers concerned vide notice dated 27-03-2024. Accordingly, the teachers were transferred vide order dated 01-06-2024 as per the availability of vacancy in the nearby choice station.

7. That the Petitioner submitted his 03 choice stations. Accordingly, the Petitioner was transferred to one of the choice station being KV MCF Lalgaj Rae Bareli submitted by him in compliance with the order dated 19-03-2024 passed by the Hon'ble Supreme Court in SLP (C) No. 24825 of 2023.

xxx xxx xxx”

6. The Affidavit filed on behalf of the respondent in *CONT.CAS(C)* 697/2024, reads as under:

“xxx xxx xxx

6. It is submitted that Kendriya Vidyalaya Sangathan invited 03 choices stations from the teachers concerned vide notice dated 27-03-2024. Accordingly, the teachers were transferred vide order dated 01-06-2024 as per the availability of vacancy in the nearby choice station.

7. That the Petitioner submitted her 03 choice stations. Accordingly, the Petitioner was transferred to one of the choice station being KV Sector-28 Rohini, Delhi, submitted by her in compliance with the order dated 19-03-2024 passed by the Hon'ble Supreme Court in SLP (C) No. 24825 of 2023.

xxx xxx xxx”

7. Perusal of the aforesaid Affidavits clearly show that the directions as



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issued by the Division Bench of this Court stand duly complied with.

8. At this stage, learned counsel appearing for the petitioners submits that the dues and arrears were not paid to the petitioners.
9. In case, the petitioners have any other grievance, they may seek their remedies, in accordance with law.
10. No further orders are required to be passed in the present petitions.
11. The present petitions are accordingly disposed of.

MINI PUSHKARNA, J

AUGUST 4, 2026/SK